

CENTRAL ADMINISTRATIVE TRIBUNAL,

PATNA BENCH, PATNA.

Registration No. OA - 150/96

Mohan Choudhary .....

Applicant.

Versus

Union of India & Ors .....

Respondents.

Counsel for the applicant. : Shri C.M. Jha, Advocate.

ORDER

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Hon'ble Mr. Justice V.N. Mehrotra, Vice-chairman:-

10.9.97.

Heard learned counsel for the applicant on the question of admission. This OA has been filed with the prayer that the respondents be directed to appoint the applicant on the post of PGT in English in the College known as J.N.B. ADARSH SANSKRIT MAHAVIDYALAY. On a querry being raised by the Bench on the question of jurisdiction, the learned counsel for the applicant states that the College is <sup>aided</sup> ~~aided~~ by the Central Govt. There is nothing on record to indicate that the College has been set up by the Central Govt. or the applicant is a Central Govt. employee. Merely by asserting that the College is <sup>aided</sup> ~~aided~~ by the Central Govt., the applicant does not become a Central Govt. employee.

2. In the circumstances, we hold that the Central Administrative Tribunal has no jurisdiction to hear and decide this matter. The OA is accordingly rejected.

/CBS/

R.K. Abooa  
(R.K. Abooa)

Member (A)

V.N. Mehrotra  
(V.N. Mehrotra)  
Vice-chairman